

ITEM NO.36

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 778/2024

(Arising out of impugned final judgment and order dated 07-11-2023 in CRLMWP No. 17395/2023 passed by the High Court of Judicature at Allahabad)

NISHI BHADAURIYA & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.13651/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.13653/2024-EXEMPTION FROM FILING O.T.)

Date : 22-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Lok Pal Singh, Sr. Adv.
Mr. Nagendra Singh, Adv.
Mr. Surjeet Singh, Adv.
Ms. Shaifali Singh, Adv.
Mr. Naman Raj Singh, Adv.
Mr. Akash Choudhary, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Vishvajeet Vijaykumar Shinde, Adv.
Mr. Vinay Kumar Sah, Adv.
M/s. V. Maheshwari & Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in March 2024.

Notice will be served by all modes, including *dasti*.

It is submitted on behalf of the petitioners that offence(s) punishable under Sections 363 and 366 of the Indian Penal Code,

1860¹ are not attracted, as the petitioners and the victim were known to each other, and she was not kidnapped, and abducted or induced.

Reliance was also placed on the application dated 26.10.2023, before the Superintendent of Police, District - Agra, Uttar Pradesh, enclosed as Annexure P-2.

Subject to the petitioners joining and cooperating with the investigation, they shall not be arrested till the next date of hearing in connection with First Information Report no. 47/2023 dated 10.10.2023 registered with Police Station - Pidhora, District - Agra, Uttar Pradesh, for the offence(s) punishable under Sections 363 and 366 of the IPC.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

1 For short, "IPC".